

[*Translation*]

Heavy Industry in Phulpur

4376. SHRI RAM PUJAN PATEL: Will the Prime Minister be pleased to state:

(a) Whether the Government propose to conduct a survey at the earliest in Phulpur to establish heavy industries there; and

(b) if so, the time by which the industry is likely go be established?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) There is no proposal to conduct a survey in Phulpur to establish Heavy Industries.

(b) Question does not arise.

Development of Bareilly District

4377. SHRI RAJVEER SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state: (a) whether any scheme has been formulated to develop Bareilly district into a magnet district; and

(b) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No Sir. However, a project for development of Bareilly city as a counter-magnet town as a part of the NCR Plan-2001 has been formulated by the Uttar Pradesh State Government.

(b) The main items included in the project for development of Bareilly Counter-magnet area are:

- (i) Land acquisition and development for residential, industrial, commercial, institutional and transport purposes;

(ii) Construction of National Highway Bypass.

(iii) Railway over bridges.

(iv) Development of Telecommunication facilities; and

(v) Local physical infrastructure like improvement of roads, slum improvement, traffic control, solid waste management sewage, drainage and water supply.

[*English*]

Complaints Against Builders

4378. SHRI R. RAMASAMY:
SHRI HANNAN MOLLAH:
SHRI MADAN LAL KHUR-
ANA:

Will the Minister of URBAN DEVELOPMENT be please to state:

(a) whether the complaints of unauthorised construction, cheating the flat buyers and violation of building laws by some building laws by some builders in Delhi have come to the notice;

(b) if so, the details of the complaints; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). NDMC has reported that a complaints has been received from Skipper Bhawan Flat Buyers Association (Raged) against the builder of Skipper Bhawan, 22, Barakhamba Road, New Delhi alleging malpractices, in violation of rules and regulations and building bye-laws. The NDMC has rejected his request

for issue of completion Certificate. The MCD has reported that though no separate details are being maintained in respect of such complaints whenever any complaint is received, against unauthorized construction/ violation of building bye-laws, necessary action under the provisions of DMC Act is initiated.

A list of cases of Commercial plots where the complaints have been received by the

DDA is attached as statement DDA has reported that wherever it was found that the auction/purchaser/builder has violated the building bye-laws, a show cause notice was served for removal/rectification of the deviations. Consequent upon their failure to remove/rectify the defects, allotment/lease was cancelled. The complaints regarding acts of cheating by the builders were referred to the Crime Branch of Delhi Police for appropriate action. .

STATEMENT

List of cases where Lease/Allotment has been cancelled

<i>Sl.No.</i>	<i>Plot Nos./Scheme</i>	<i>Name of Lessee</i>
1	2	3
1.	16, Preet Vihar, CC	M/s Jaina Properties (P) Ltd.
2.	17, Preet Vihar, CC	M/s Jaina Properties (P) Ltd.
3.	18, Preet Vihar, CC	M/s Jaina Properties (P) Ltd.
4.	A-22, CC Pachim Vihar	M/s Jaina Properties (P) Ltd.
5.	A-23, CC Pachim Vihar	M/s Jaina Properties (P) Ltd.
6.	A-32, CC Pachim Vihar	M/s Jaina Properties (P) Ltd.
7.	A-233, CC Pachim Vihar	M/s Jaina Properties (P) Ltd.
8.	A-14, CC Pachim Vihar	M/s Jaina Properties (P) Ltd.
9.	A-15, CC Pachim Vihar	M/s Jaina Properties (P) Ltd.
10.	A-16, CC Pachim Vihar	M/s Jaina Properties (P) Ltd.
11.	A-17, CC Pachim Vihar	M/s Jaina Properties (P) Ltd.
12.	A-18, CC Pachim Vihar	M/s Jaina Properties (P) Ltd.
13.	A-19, CC Pachim Vihar	M/s Jaina Properties (P) Ltd.
14.	A-20, CC Pachim Vihar	M/s Jaina Properties (P) Ltd.

<i>Sl.No.</i>	<i>Plot Nos./Scheme</i>	<i>Name of Lessee</i>
1	2	3
15.	29, CC Wazirpur Industrial Area	M/s Raj Sudha Tower (P) Ltd.
16.	30, CC Wazirpur Industrial Area	M/s Raj Sudha Tower (P) Ltd
17.	C-2, Kalkaji Shopping Centre	M/s Rajindras
18.	3, LSC Dilshad Garden	M/s. Rajindras
19.	11, CC Yusuf Sarai	M/s. Air pae Apartments (P) Ltd
20.	29, CC Wazirpur (Indl. Area)	M/s. Raj Sudha Towers (P) Ltd.
21.	30, CC Wazirpur (Indl. Area)	M/s. Raj Sudha Towers (P) Ltd.
22.	3, LSC Dilshad Garden	M/s. Jaina Properties Pvt. Ltd.
23.	16, CC Preet Vihar	M/s. Jaina Properties Pvt. Ltd.
24.	17, CC Preet Vihar	M/s. Jaina Properties Pvt. Ltd.
25.	18, CC Preet Vihar	M/s. Jaina Properties Pvt. Ltd.

[English]

Review of Implementation of Consumer Protection Act, 1986

4379. SHRI SUDHIR GIRI: Will the PRIME MINISTER be pleased to state:

(a) whether the Central Consumer Protection Council reviewed the progress of the implementation of the Consumer Protection Act, 1986; if so, the details therefore;

(b) whether the functioning of State Commissions and district forums was reviewed;

(c) if so, whether any complaint against the functioning of State commissions has

been received; and

(d) the measures proposed to be taken to implement the provisions of the Consumer Protection Act effectively in the coming years?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) Yes, Sir. The Central Consumer Protection Council is reviewing the progress of implementation of the Consumer Protection Act in every meeting.

(b) and (c). Government have received a few complaints from Rajasthan, Uttar Pradesh, Karnataka, West Bengal on the unsatisfactory functioning of some of the